

Government of Jammu and Kashmir,
Department of Law, Justice and Parliamentary Affairs.
(Notary Section) **Civil Secretariat**
Jammu/Srinagar

NOTIFICATION

Jammu, the 21st December, 2023

S.O.- 621 Whereas, Shri Balwinder Kumar, Advocate, was appointed as Notary in respect of jurisdiction of Deputy Commissioner Office, Jammu vide Registration No. 827 dated 01.06.2020;

Whereas, the said Advocate requested to surrender his certificate of practice as Notary and consequent removal of his name from the Register of Notaries.

Now, therefore, in exercise of the powers conferred by clause (a) of section 10 of Notaries Act, 1952 (53 of 1952), the Government hereby remove the name of Shri Balwinder Kumar, Notary Public, Deputy Commissioner Office, Jammu from the Register of Notaries as maintained in terms of section 4 of the Act.


By order of the Government of Jammu and Kashmir.


Sd/-
(Achal Sethi)
Secretary to Government
Dated: 21-12-2023

No: LAW-Ntry/99/2023-10

Copy to the:-

1. Registrar General, J&K High Court, Jammu
2. Principal District and Sessions Judge, Jammu.
3. Deputy Commissioner, Jammu
4. Director information, J&K, Jammu for its publicity.
5. General Manager Government press Jammu, for publication in Government Gazette.
6. Shri Balwinder Kumar, Advocate Jammu for information.


21.12.2023
(Binny Kumar)
Assistant Legal Remembrance
Department of Law, Justice & P.


21-12-2023